

**GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO.3320  
TO BE ANSWERED ON 22.03.2017**

**INDO-JAPAN CIVIL NUCLEAR DEAL**

**3320. SHRI MAHEISH GIRRI:**

**Will the Minister of EXTERNAL AFFAIRS be pleased to state:**

- (a) whether the Government plans to undertake joint research and development projects between India and Japan as part of Indo-Japan Civil Nuclear deal and if so, the details thereof;**
- (b) whether there is any plan between the two countries to push the idea of Asiatom, similar to Euratom in western Europe, for joint efforts in different nuclear programmes and if so, the details thereof;**
- (c) whether the deal strengthens the energy security of the country and opens up doors for collaboration between Indian and Japanese industries and if so, the details thereof and if not, the reasons therefor;**
- (d) the steps taken towards export control enforcement and outreach for the Indian companies receiving Japanese goods; and**
- (e) whether there exists a termination clause in the agreement and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]**

**(a) to (c) The Agreement between the Government of the Republic of India and the Government of Japan for Cooperation in the Peaceful Uses of Nuclear Energy was signed on November 11, 2016. The Agreement seeks to promote full cooperation between the two countries in the development and uses of nuclear energy for peaceful purposes on a stable, reliable and predictable basis.**

**Cooperation on specific aspects under the said Agreement will commence only after its entry into force.**

**(d) India's export control system is harmonized with international standards and best practices and is updated periodically to reflect its international commitments and obligations. Government conducts outreach to the relevant industry players to promote awareness regarding export controls.**

**(e) Article 14 of the Agreement relates to termination. It inter-alia states that "Either Party shall have the right to terminate this Agreement prior to its expiration by giving one year's written notice to the other Party. A Party giving notice of termination shall provide the reasons for seeking such termination..." The text of the Agreement has already been put out in public domain.**

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